

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2700
ANSWERED ON:28.07.2014
SETTING UP OF GRAM NYAYALAYAS
Owaisi Shri Asaduddin;Puttaraju Shri C.S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is providing adequate funds to the States for setting up of Gram Nyayalayas;
- (b) if so, the details thereof along with the funds allocated to the various States/UTs during the last three years, State-wise;
- (c) whether certain States are not showing interest in setting up of these Gram Nyayalayas;
- (d) if so, the reasons therefor; and
- (e) the Steps taken by the Government to popularise the scheme of establishing Gram Nyayalayas in various States / UTs of the country?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): The Central Government has been encouraging the States to set up Gram Nyayalayas by providing financial assistance. As per the scheme for assistance to State Governments for establishing and operating Gram Nyayalayas, the Central Government provides one-time assistance to States towards non-recurring expenses for setting up of Gram Nyayalayas subject to a ceiling of Rs. 18.00 lakhs per Gram Nyayalaya. The Central Government also provides assistance towards recurring expenses for operating these Gram Nyayalayas subject to a ceiling of Rs. 3.20 lakhs per Gram Nyayalaya per year for the first three years.

State-wise details of the funds released to the State Governments during the last three years are as under;-

(Rs. in lakh)

Sl. No.	State	2011-12	2012-13	2013-14
1	Madhya Pradesh	156.80	0.00	284.80
2	Rajasthan	144.00	243.00	215.20
3	Karnataka	25.20	0.00	0.00
4	Orissa	110.60	0.00	0.00
5	Maharashtra	9.60	15.80	0.00
6	Jharkhand	0.00	75.60	0.00
7	Goa	0.00	25.20	0.00
8	Punjab	0.00	25.20	0.00
9	Haryana	0.00	25.20	0.00
	Total	448.20	410.00	500.00

Besides the fact that the number of States have set up regular courts at Taluka level, the other causes for slow progress of Gram Nyayalayas are overlapping jurisdiction of Gram Nyayalayas with regular courts and shortage of first Class Judicial Magistrates to man the positions of Nyayadhikaris in Gram Nyayalayas Lukewarm response of Bar, reluctance of police officials and other State functionaries to invoke jurisdiction of Gram Nyayalayas and non- availability of notaries, stamp vendors etc are other factors affecting the progress.

The issues affecting the implementation of the Gram Nyayalayas scheme were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It has, inter-alia, been decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems. The focus is on covering those Talukas under the Gram Nyayalayas scheme where regular courts have not been set up.